GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

UNSTARRED QUESTION NO.4958

TO BE ANSWERED ON THE 31ST MARCH, 2017 **EX-SERVICEMEN STATUS TO SSCOs**

4958. SHRI HARIOM SINGH RATHORE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has taken steps in connection with granting of Ex-Servicemen (ESM) status to Short Service Commission Officers (SSCOs) who are released from service after having completed the mandatory ten years period; and
- (b) if so, the details thereof?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. स्भाष भामरे)

(a) & (b): Provision already exists since as per para 2(c) (ii) of Department of Personnel & Training's Notification No. 36034/1/2006-Estt.(Res.), dated 4th October, 2012, an Ex-servicemen means a person who has been released from such service after completing the specific period of engagement, otherwise than at his own request, or by way of dismissal, or discharge on account of misconduct or inefficiency and has been given a gratuity; and includes personnel of the Territorial Army, namely, pension holders for continuous embodied service or broken spells of qualifying service.
